

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

O.A. NO. 1641/93

New Delhi this the 5th day of August, 1994

Shri N.V. Krishnan, Vice Chairman(A).

Shri C.J. Roy, Member(J).

Radha Ballabh,
S/o Shri Baboo lal,
R/o RZ-G.19, Raj Nagar-II,
Palam Colony,
New Delhi.

...Applicant.

By Advocate Shri V.P. Sharma.

Versus

1. Union of India
through The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Delhi Division,
Near New Delhi Rly Station,
New Delhi.
3. The Divisional Electrical Engineer,
E.M.U. Car Shed, Northern Railway,
Ghaziabad(UP).

By Advocate Shri H.K. Gangwani.

ORDER (ORAL)

Shri N.V. Krishnan.

When this case came up for hearing on admission on an earlier date, learned counsel for the parties agreed that this O.A. would abide by the decision rendered in the connected case, O.A. No. 2317/93, B.K. Sharma Vs. Union of India in which a similar issue has been raised. The applicant in that O.A. is at Serial No. 89 in the panel whereas the present applicant is at Serial No. 90.

2. In that O.A. we have rendered judgement today giving the following directions:

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"For these reasons, we allow this application with a direction to the respondents to consider the applicant for appointment to one of the 123 vacancies, referred to earlier, within a period of two months from the date of receipt of a copy of this judgement. We also issue a general direction to the respondents that they shall not proceed with the recruitment initiated by the Annexure A-4 letter dated 10.8.1993 to fill up the post of Khalasis in the grade Rs.750-940 (RPS) in EMU Car Shed, Ghaziabad until they first appoint the persons in the panel at Annexure A-2. We, however, make it clear that it is open to the respondents to initiate fresh recruitment to the vacancies over and above the 123 vacancies for which the panel at Annexure A-2 was prepared".

3. The applicant in the present O.A. is entitled to the benefit of that direction and accordingly the respondents should consider this applicant for appointment to one of the 123 vacancies, referred to in that judgement, within two months from the date of receipt of this order.

4. O.A. is disposed of as above.

history
(C.J. ROY)
MEMBER(J)

'SRD'

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8/8/94
(N.V. KRISHNAN)
VICE CHAIRMAN(A)